

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 4206  
TO BE ANSWERED ON 28<sup>th</sup> MARCH, 2017

CLAIMS OF LSPEF RAJASTHAN

4206. SHRI ARJUN LAL MEENA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the reasons for non-payment of Levy Sugar Price Equalisation Fund (LSPEF) claims to the Rajasthan State Food Supply Corporation; and
- (b) the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)

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(a) & (b): The Levy Sugar Price Equalisation Fund (LSPEF) claims are submitted by Rajasthan State Food Civil Supplies Corporation (RSFCSC) Ltd., to Food Corporation of India (FCI) for payment. FCI has informed that the RSFCSC Ltd., has submitted to them 14 supplementary bills for the period 2012-13 and 2013-14; amounting to Rs.53,10,592.32. These bills have been processed and found to be eligible for Rs.50,34,103.00 and payment has been released to RSFCSC Ltd., by FCI.

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